### GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

#### LOK SABHA UN-STARRED QUESTION NO.2082 TO BE ANSWERED ON 29.07.2022

# COMPLAINTS ABOUT INTERNATIONAL ADOPTIONS

2082. SHRI VELUSAMY P. :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of the increasing complaints of Indian children being given for international adoptions;
- (b) if so, the details thereof and the number of complaints reported during the last three years;
- (c) whether the Government has any proposal to regulate adoptions to other countries and also within the country;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor?

# ANSWER

### MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

- (a) No, Sir.
- (b) In view of (a), the question does not arise.

(c) & (d) The Juvenile Justice (Care and Protection of Children) Act, 2015 and the Adoption Regulations, 2017 lay down the framework to regulate the adoptions (both inter-country and intra-country). The inter-country adoption system of the country is in compliance with the Hague Convention on Protection of Children and Co-operation to which India is a signatory.

The details of in-country and inter-country adoptions during the year 2019-20 and 2020-21 are as under :

Year	In-country Adoption	Inter-country Adoption
2019-20 (April, 2019 to March, 2020)	3351	394
2020-21 (April, 2020 to March, 2021)	3142	417

(e) In view of above, the question does not arise